

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.764 of 2019

IN THE MATTER OF:

Madhusudan Sharma

...Appellant

Versus

J.D. Aneja Edibles Pvt. Ltd.

...Respondent

Present:

For Appellant: Shri Vinod Chaurasia, Advocate

Shri Madhusudan Sharma, RP

For Respondent: Appeared but did not mark appearance

ORDER

05.08.2019 The Counsel for the Appellant states that Respondent – Corporate Debtor has been served through Successful Resolution Applicant, but that, it is a formal party.

The matter relates to adverse remarks against the Resolution Professional (RP – in short).

List the matter in Orders category on 27th August, 2019 [when it is stated that another matter relating to observations against (another) RP (Company Appeal (AT) (Ins) 699 of 2019] is listed.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/gc